

**V. Karnataka**

1. Hassan
2. Mysore

**VI. Madhya Pradesh**

1. Bilaspur
2. Khandwa
3. Panna
4. Satna

**VII. Maharashtra**

1. Akola
2. Sholapur
3. Hadapsar (Gliderdrome Pune)

**VIII. Meghalaya**

1. Barapani (Shillong)

**IX. Orissa**

1. Jharsuguda

**X. Rajasthan**

1. Kota

**XI. Tamil Nadu**

1. Tanjore
2. Ramnad
3. Vellore

**XII. Tripura**

1. Kamalpur
2. Khowai

**XIII. Uttar Pradesh**

1. Jhansi
2. Kanpur (Civil)
3. Lalitpur
4. Panragar

**XIV. West Bengal**

1. Behala
2. Balurghat
3. Cooch Behar
4. Malda
5. Panagarh

**XV. Delhi**

1. Safdarjung Airport

**XVI. Arunachal Pradesh**

1. Passighat.

**Loss in working of Public Sector Undertakings**

5535. SHRI K. S. VEERABHADRA-  
RAPPA: Will the DEPUTY PRIME  
MINISTER AND MINISTER OF  
FINANCE be pleased to state:

(a) whether there has been any loss  
in the working of the public sector  
undertakings during last three years;

(b) if so, the details thereof, (year-  
wise); and

(c) whether there is any indication  
for profitable working trend and if  
so, what are the details thereof?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI SATISH AGARWAL): (a)  
and (b). The information for the years  
1975-76, and 1977-78 is contained in  
the Annual Report on the working of  
Industrial and Commercial Undertak-  
ings of the Central Government for  
the year 1977-78 which was presented  
to Parliament on the 20th February,  
1979.

(c) The year 1978-79 is yet to close  
and the accounts have to be prepared.  
Even provisional figures relating to  
the working of these enterprises upto  
the end of this year will be available  
approximately two months after the  
closing of year. Provisional results  
in respect of 23 major enterprises re-  
presenting:

the investments in Central Government Industrial & Commercial Undertakings indicate a slight decline in the profitability of these enterprises at the end of the first half of the year.

#### Use of Foreign Brand Names

5536. SHRI K. S. VEERABHADRAPPA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government have received any complaints regarding the use of foreign brands in articles originally Indian but which are found with the names of foreign brands;

(b) if so, the names of foreign brands in articles originally Indian;

(c) whether any complaints have also been received from Colgate, Bournvita etc.; and

(d) if so, what action Government propose to take to stop the use of these foreign brand names?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) No such complaints have been received in the Department of Civil Supplies.

(b) Does not arise.

(c) No, Sir. No complaint has been received in the Department of Civil Supplies from the owners/users of brand name Colgate and Bournvita.

(d) Does not arise. The use of foreign brand names is regulated by Section 28 of the Foreign Exchange Regulation Act, 1973, if such use involves direct or indirect consideration, and by Sections 49(3) and 52 of the Trade and Merchandise Marks Act to ensure that such use is not against the interests of the general public and that there is no adverse effect on the development of industry, trade or commerce in India. All applications are considered keeping in view the provisions of these enactments.

व्यापार देसों में काम होने को लिए दर्ज की गई  
विदेशी मुद्रा

5537. श्री कालजी जाई : क्या बाणिज्य प्रशासनिक पूर्ति और सहायिता मंत्री निम्न-लिखित जानकारी दसनि बाला एक विवरण सहाय पत्र पर रखेंगे ;

(क) विश्व में उन व्यापार-देसों के नाम क्या है जिन में भारत ने गत तीन वर्षों के दौरान भाग लिया ;

(ख) उक्त कार्य-के-लिए भारत ने कितनी विदेशी मुद्रा खर्च की ; और

(ग) इन देसों में भाग लेने से भारत को हुए लाभों का व्यौरा क्या है ?

बाणिज्य, नागरिक पूर्ति और सहायिता मंत्रालय में राज्य मंत्री ( श्री कालजी जाई ) : (क) से (ग) : एक विवरण संलग्न है ।